

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 22nd day of October, **2019**

Original Application No. 330/00834 of 2019

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Sushil Kumar Sehgal, S/o Late R. L. Sehgal,
R/o C-12 Mustafa Quarter, Shyam Nagar, Agra Cantt, District -
Agra.

.....Applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Finance,
Department of Revue, Govt. of India, New Delhi.
2. The Principal Chief Commissioner (Cadre & Controlling
Authority), Central Goods and Service Tax and Central
Excise, Lucknow.
3. The Commissioner CGST & Central Excise, Agra.

.....Respondents.

Advocates for the Applicant : Shri Sameer Srivastava

Advocate for the Respondents : Dr. R. Tripathi

O R D E R

Shri L. S. Kushwaha holding brief of Shri Sameer Srivastava,
learned counsel for the applicant and Shri L. P. Tiwari, learned
counsel for the respondents are present.

2. Brief holder of counsel for the applicant states that he wishes to withdraw this Original Application and the O.A. may be dismissed as withdrawn.
3. Accordingly, O.A. is dismissed as withdrawn. Consequently, connected M.As. are also disposed off accordingly.
4. No costs.

**(RAKESH SAGAR JAIN)
MEMBER (JUDICIAL)**

**(AJANTA DAYALAN)
MEMBER (A)**

/Shashi/